Power dues dispute between Andhra Pradesh and Telangana

3020. SHRI DHARMAPURI SRINIVAS: Will the Minister of POWER be pleased to state:

- (a) whether Government is aware that the Government of Andhra Pradesh and Telangana are on the loggerheads on the issue of settlement of power dues to the tune of ₹5,732 crores between the States, if so, the details thereof;
- (b) whether Government is aware that the matter is referred to National Company Law Tribunal for early settlement, if so, the details thereof; and
- (c) whether Government would interfere in the matter for early settlement of the matter between the States, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) and (b) As per information received from Andhra Pradesh, APGENCO has continued its obligations under power purchase agreement by selling 53.89% of its generation to TSDICOMs as per the provisions of Andhra Pradesh Reorganisation Act, 2014 and G.O. Ms No. 20 dated 8.5.2014. The monthly bill of Telangana Discoms (TSDISCOMs) is about ₹ 400 crore and monthly bill of Telangana Gencos (TSGENCOs) on Andhra Discoms (APDISCOMs) is of the order of ₹ 200 crore due to lower capacity of TSGENCO and 46.11% share only. So the net amount payable by TSDISCOMs after adjusting APDISCOMs bill is ₹ 200 crore per month. Against net amount of ₹ 200 crore, the TSDISCOMs used to pay ₹ 90 crore per month leading to accumulation of arrears by ₹ 110 crore per month. As a result the outstanding dues mounted upto ₹ 5127.70 crore excluding penal interest of ₹ 604.70 crore. APGENCO and Telangana Discom (TSDISCOMs) are working under the provisions of Companies Act, 2013. APGENCO has approached National Company Law Tribunal on 10.11.2017 under due notice to TSDISCOMs.

(c) A Committee was constituted after the bifurcation of Andhra Pradesh into two States namely Andhra Pradesh and Telangana under the Chairmanship of Chairperson, Central Electricity Authority for resolving issues related to Power Sector, as a result of "the Andhra Pradesh Reorganisation Act, 2014". Matters under Twelfth Schedule were deliberated in various meetings. Subsequently, the Committee has been dissolved *vide* OM dated 3rd January, 2018. At present, there is no representation pending from either Andhra Pradesh or Telangana in respect of any issues related to power sector to be resolved under Twelfth Schedule of the Andhra Pradesh Reorganisation Act, 2014.